

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 256/MP/2023

- Subject : Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 23.04.2019 executed between Lakadia-Vadodara Transmission Project Limited/Petitioner and its Long-Term Transmission Customers and Sections 61 and 63 of the Electricity Act, 2003 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
- Petitioner : Lakadia-Vadodara Transmission Project Limited (LVTPL)
- Respondents : Adani Wind Energy Kutchh One Limited and Ors.
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, LVTPL
Shri Deep Rao, Advocate, LVTPL
Shri Arjun Agarwal, Advocate, LVTPL
Shri Mohd. Munis Siddique, Advocate, LVTPL
Ms. Shikha Sood, Advocate, LVTPL
Shri Tan Reddy, LVTPL
Ms. Harneet Kaur, LVTPL
Ms. Anisha Chopra, LVTPL
Ms. Anshu Sharma, LVTPL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Alok Shankar, Advocate, MPPMCL
Shri Vyom Chaturvedi, Advocate, MSEDCL
Ms. Nishtha Goel, Advocate, MSEDCL
Shri Siddharth Sharma, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the additional information called vide Record of Proceedings for the hearing dated 6.1.2025 has been filed.

2. Learned senior counsel for the Petitioner and learned counsels for the Respondents submitted that the pleadings and arguments have already been completed in the matter, and accordingly, the order may be reserved in the matter.

3. After hearing the learned senior counsel and learned counsels for the parties, the Commission directed the parties to file their respective written submissions, if any, within two weeks, with a copy to the other side.

4. The Commission directed the Petitioner to file the following information on an affidavit within two weeks:

(a) Bifurcation of the Petitioner's Change in Law claim towards ROW compensation (RoW Corridor and Tower Footing) as under:

Particulars	Name of District	Name of the Village	Total Additional Compensation Amount claimed as Change in Law in the Petition in pursuance to 2021 GOG Resolution and DC/DM/District Judge Orders	Bifurcation of the total compensation amount claimed as a change in law			
				Compensation paid purely as per the 2021 Resolution (considering 10% compounding increase in the Jantri rate and 15% of RoW Corridor) (Rs.)	Amount of Compensation paid based on the DC/ DM Order wherein DC/DM has passed order to pay higher compensation over and above Jantri rate (Rs.)	Amount of Compensation paid based on the SDM Orders wherein SDM has passed order to pay higher compensation over and above Jantri rate (Rs.)	Amount of Compensation paid based on the District Judge Order wherein District Judge has passed order to pay higher compensation over and above Jantri rate (Rs.)
RoW Corridor							
Tower Footing							

(b) A summary of the Petitioner's Change in Law Claim towards ROW Compensation (Tower Footing and RoW Corridor) as per the calculation sheets submitted by the Petitioner as Annexexure-4 of affidavit dated 25.9.2024:

Particulars	District	Amount Payable as per the GoG resolution 2017 (i.e., cost assumed by Petitioner)	Amount paid by the Petitioner pursuant to the pursuance of 2021 GOG Resolution and Orders passed by the DC/DM/SDM/ District	Additional Compensation amount which is being claimed as Change in Law (in Rs.)

			Judge Orders (in Rs.)	
Tower Footing	Ahmedabad			
	Anand			
	Kheda			
	Kutch			
	Morbi			
	Surendranagar			
	Vadodara			
	Total			
Corridor	Ahmedabad			
	Anand			
	Kheda			
	Kutch			
	Morbi			
	Surendranagar			
	Vadodara			

(c) The process followed by the Petitioner towards payment of ROW compensation amount to the affected land owners. Whether the payment is made directly to the land owners or the payable compensation amount is deposited in the offices of respective DC/DM and then it is reimbursed to the affected parties? Provide a sample proof of deposition/ payment of the compensation amount to the concerned DM/DC or to the land owner for each district.

3. Subject to the above, the matter was reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)